



2026:AHC:17197

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 45971 of 2025

Archana

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Rajiv Kumar Mishra
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite party to notice and keeping this petition pending before this Court. However, in case the opposite party feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present writ petition is to direct the Respondent No.2 namely Commissioner, Azamgarh Division, Azamgarh to decide the Revision No.290/A (Computer Case No.C2025150000001504) (Archana vs. Smt. Sushila and another), u/s 210 of the U.P. Revenue Code, 2006, expeditiously.
4. The matter is pending before the Court below and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is **disposed of** directing the court concerned to decide the aforesaid case **expeditiously strictly in accordance with law** and without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

January 22, 2026

Swati